Seventeenth Series, Vol. XIII No. 14

Friday, August 06, 2021 Sravana 15, 1943 (Saka)

LOK SABHA DEBATES (English Version)

Sixth Session (Seventeenth Lok Sabha)



(Vol.XII contains Nos.11 to 17)

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LOK SABHA DEBATES

LOK SABHA

Friday, August 06, 2021/Sravana 15, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

76th anniversary of the dropping of atom bombs on Hiroshima and Nagasaki cities of Japan

[Translation]

HON. SPEAKER: Hon. Members, today, we are completing 76 years of dropping atomic bombs on the cities of Hiroshima and Nagasaki in Japan. Atomic bombs were dropped on Hiroshima and Nagasaki on August 6 and August 9, 1945 respectively killing thousands of people and leaving millions injured and crippled for life in both cities. This incident introduced the world to the catastrophic potential of atomic bombs for the first time. Even today, the people of Hiroshima and Nagasaki continue to suffer from the dreadful consequences of nuclear radiation.

On this day, let us strengthen our resolve to strive for the elimination of weapons of mass destruction and work together for the propagation of peace and brotherhood.

11.02 hrs

FELICITATION BY THE SPEAKER

Congratulations to Shri Ravi Kumar Dahiya for winning Silver Medal in Wrestling at Tokyo Olympics

[Translation]

HON. SPEAKER: Hon. Members, I feel elated to inform the House that Shri Ravi Kumar Dahiya has won the Silver Medal for the country in 57 kg category in Wrestling in the ongoing Tokyo Olympics. This is the fifth medal for the country in these games. 23 year old Ravi Kumar Dahiya got this huge achievement in his very first participation in these games. I, on my own behalf and on behalf of this House, extend my heartiest congratulations to Shri Ravi Kumar Dahiya on his historic success. I am sure this remarkable feat will continue to be a source of inspiration for the youth of the country to achieve excellence in their respective fields.

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Q. 261, Shri Sunil Kumar Singh.

...(Interruptions)

11.03 hrs

At this stage Shri B. Manickam Tagore, Sushri Mahua Moitra, Adv.

A. M. Ariff and some other hon. Members came and stood on the floor near the Table.

...((Interruptions)

(Q.261)

[Translation]

SHRI SUNIL KUMAR SINGH: Hon. Speaker Sir, by the year 2015-16, the share of hospitals in total institutional delivery was less than 80 per cent but under the leadership of Prime Minister Narendra Modi, about 95 per cent the target has been achieved by the year 2019-20. The Government is trying to achieve this target by 100 percent....(Interruptions) For this, the Government has launched several schemes, such as Pradhan Mantri Surakshit Matritva Abhiyan, Pradhan Mantri Surakshit Matritva Ashwasan, Janani Suraksha Karyakram, Janani Suraksha Yojana etc. For this, I would like to thank the Hon. Prime Minister and Hon. Minister of Health. ... (Interruptions)

Along with this, I would also like to thank the Hon. Minister of Health for his detailed reply to the question that I have asked. ... (Interruptions) Through you, I would like to convey that the number of facility centres in Jharkhand under Pradhan Mantri Surakshit Matritva Abhiyan is only 253. There are 6 facility centers in my Parliamentary Constituency Chatra, 7 in Latehar and only 10 in Palamu. ... (Interruptions) The situation in Jharkhand is also very disappointing in view of the fact that during the period of last two

and two and a half years, no new maternity centre has been established under the Pradhan Mantri Surakshit Matritva Abhiyan.

I would like to know from the Hon. Minister whether there is any plan to open at least one centre under Pradhan Mantri Surakshit Matritva Abhiyan in each block of Chatra, Latehar and Palamu districts of my Parliamentary Constituency? ... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE, AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Hon. Speaker Sir, the Minister of State Dr. Bharti Pawar, is giving replies to the questions asked with regard to the Ministry of Health ... (Interruptions)

Hon. Speaker Sir, Dr. Bharati Pawar belongs to a tribal society. ... (Interruptions) She is a tribal woman. She has done MBBS. ... (Interruptions) The Constitution has empowered women to have access to the Parliament. Hon. Modi ji has included her in the Cabinet and today it is for the first time that she is giving replies on behalf of the Ministry of Health. ... (Interruptions) But today, the opposition does not want to listen to a tribal woman who wants to reply to the questions on health sector asked by Hon. Members in the

country and Parliament. ... (Interruptions) A woman, a tribal woman is being insulted. ... (Interruptions)

I request you to ask the opposition... (Interruptions) I request the opposition to listen to a tribal woman. ... (Interruptions) Please listen to the reply being given by an educated tribal woman. ... (Interruptions)

DR. BHARATI PRAVIN PAWAR: Hon. Speaker Sir, today as a Minister of Women and a doctor I wish to say that the Opposition perhaps doesn't want to listen about the endeavors made by our Hon. Prime Minister to keep the women and children of our country safe. ... (Interruptions) They do not even have the courage to listen to our part. ... (Interruptions) To ensure women's safety, Hon. Prime Minister has brought a comprehensive Matritva Yojana along with many other schemes. ... (Interruptions) I think, as the Hon. Minister Mansukhbhai ji has said, they will also have to listen to this. ... (Interruptions)

Hon. Speaker Sir, the question asked by the Hon. Member today is that before the year 2014-15, the Maternal Mortality Rate was 122 i.e. 122 women died per one lakh live births, today it has declined to 113 per one lakh live births. This is a big initiative.

...(Interruptions) Our women and children should remain safe. ...
(Interruptions)

Hon. Member has asked the question about the scheme under the PSMA, Pradhan Mantri Surakshit Matritva Abhiyan, wherein maternal identification, tracking and the facility to monitor high-risk pregnancies are provided on the 9th of every month... (*Interruptions*) The facility has been provided in Jharkhand and Maternal Mortality Rate has been reduced from 165 to 71 there. ... (*Interruptions*) Our Government is committed to motherhood and motherhood is safe. ... (*Interruptions*)

Today, I want to reiterate that no one in the country can stop us from fulfilling our commitment towards motherhood. I am pained to say that the opposition does not even have the courage to listen to this. ... (Interruptions) Let us support the Matritva Yojana... understand Let (Interruptions) responsibilities... us our (Interruptions) The Government is committed towards betterment of Jharkhand. Hon. Member has raised question in this regard and I would like to say that we shall definitely increase the number of centers in Chatra, Latehar and Palamu and we will also talk to the state government there. Thank you.

HON. SPEAKER: Hon. Member, do you want to ask a second Supplementary Question?

... (Interruptions)

HON. SPEAKER: Shri Ranjitsinha Hindurao Naik Nimbalkar.

... (Interruptions)

HON. SPEAKER: Shri Jamyang Tresing Namgyal.

...(Interruptions)

HON SPEAKER: Question numbers 262 and 279 are clubbed.

Shri Jayadev Galla ji.

...(Interruptions)

(Q. 262 and 279)

SHRI JAMYANG TRESING NAMGYAL: Thank you very much, Speaker Sir. I would like to tell the Hon. Minister through you that a lot of natural disasters are taking place in the country particularly in the Himalayan region due to global warming and climate change. Has the Ministry tried to sensitize the people about the reasons for the same? ... (Interruptions) Along with this, how much damage has been caused due to floods in different areas of

Kargil and in some areas of Leh in the Ladakh Parliamentary Constituency recently? ... (Interruptions) I want to know through you from the Government of India about the schemes that are currently being implemented along with the concrete steps being taken especially by the Ministry of Environment, Forest and Climate Change for those whose homes have been washed away, crops have been damaged, and whose livestock has been swept away in the floods... (Interruptions)

SHRI BHUPENDER YADAV: Hon. Speaker Sir, Hon. Member has asked a very important question... (Interruptions) This important question is regarding the climate change. In recent times, it is important to focus on the climate change issue as it is utmost necessary for maintaining the balance between nature and the environment. We believe that Climate Change especially impacts the socio-economic and bio-diversity. You have specifically asked your question regarding the Himalayas. ... (Interruptions) Nature learning centers are being set up by the Government in the Himalayan region.

Secondly, an Integrated Eco-Development Research Programme is run by the Government through the G.B. Pant National Institute of Himalayan Environment to study the Himalayan region. ... (Interruptions) Apart from that Environment

education awareness and training programme is run by the Government of India. In addition, the Environmental Information System Scheme is forumlated by the Ministry of Environment, Forest and Climate Change to study and track various aspects of climate change regularly. In India, the National Museum of Natural History and its regional centers study the aspects of climate change... (Interruptions) Furthermore, under the National Mission for Sustaining Himalayan Ecosystem, special studies and interventions are being carried out in the 12 Himalayan states. ... (Interruptions)

SHRI JAMYANG TSERING NAMGYAL: Speaker Sir, I would like to know in the second Supplementary question how many awareness campaigns have been conducted by good institutes like Nature Learning Centers and G.B. Pant National Institute of Himalayan Environment for those located at the top of the Himalayas facing significant environmental changes and with reference to the information on where villages should be settled and where homes should be built or where it should not be built (Interruptions) I want to know through you which policy is being planned further for this purpose. Thank you very much.

SHRI BHUPENDER YADAV: Speaker Sir, Ladakh is an important Union Territory in terms of the environment in India. The Government is fully conscious of the flora and fauna of Ladakh and the issues pertaining to the environmental balance in Ladakh. ... (Interruptions)

Hon. Member is expressing his concerns extensively on this issue. He is a member of the Wildlife Committee of Ladakh. That committee had its meeting on July 24 and he also attended it. In that meeting all conservation issues as well as topics related to Ladakh's flora and fauna were deliberated. ... (Interruptions) Information about the awareness program of the Himalayan Science Institute specifically related to Ladakh is being provided to the people through the state administration... (Interruptions)

HON. SPEAKER: Shri Jayadev Galla Ji - Not present

... (Interruptions)

[English]

SHRIMATI SUMALATHA AMBAREESH: Sir, my question is about the impact of illegal mining on our surroundings. Heavy duty explosives and chemicals are used for the blast, and there is rising

incidence of respiratory disorders, lung disorders, and other health issues that villages and its surrounding areas are facing.

Also, ground water table, air quality and crops are affected. Livestock are not able to graze because of the accumulation of chemical dust in these areas. ... (*Interruptions*)

My question to the Government is whether the Government is taking any measures to prevent illegal mining and protect the environment. Has the Government developed any mechanism to resolve such challenges in our villages? ... (Interruptions)

[Translation]

HON. SPEAKER: Hon. Member, this question is not a related to it. If the Hon. Minister wants to reply, he can do so. You can tell the Hon. Member later also.

... (Interruptions)

SHRI BHUPENDER YADAV: Hon. Speaker Sir, she has asked a general point about her area. ... (*Interruptions*) I would like to tell her that for the air pollution in the country, we have arranged 1,114 monitoring stations in 34 states across the country. ... (*Interruptions*) She can obtain information about the air pollution monitoring centers related to her area from me. ... (*Interruptions*)

HON. SPEAKER: Q. No. 263, Smt. Sajda Ahmed.

... (Interruptions)

(Q.263)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE OFFICE OF PRIME MINISTER; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Speaker Sir, the statements (a) to (e) have been laid on the Table.

HON. SPEAKER: Q. No. 264, Shri A.K.P. Chinraj.

... (Interruptions)

(Q. 264)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND

FERTILISERS (SHRI MANSUKH MANDAVIYA): Speaker

Sir, statements (a) to (e) have been laid on the Table. ... (Interruptions)

HON. SPEAKER: Q. No. 265, Shrimati Bhavana Gawali (Patil).

... (Interruptions)

HON. SPEAKER: Shri Om Pawan Rajenimbalkar.

... (Interruptions)

(Q.265)

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT, AND THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Speaker Sir, statements (a) to (f) have been laid on the Table. ... (Interruptions)

HON. SPEAKER: Q. No. 266, Shrimati Sharmistha Sethi.

... (Interruptions)

(Q.266)

[English]

SHRIMATI SARMISTHA SETHI: Sir, there are over nine lakh children facing severe malnutrition in India. To address this problem, the Odisha Government is taking several measures.(Interruptions) Odisha supports the nutrition agenda through agricultural policies, public distribution system, and others. Odisha has become the first Indian State to draw a nutrition budget in the country. UNICEF as well as NITI Aayog have appreciated the efforts of the Government of Odisha in the direction of addressing malnutrition problem.(Interruptions)

In the 2021-22 Budget, the Union Government merged the Supplementary Nutrition Programme and Poshan Abhiyan. But the Budget Estimate on nutrition has gone down to Rs.2700 crore in 2021-22 from Rs.3700 crore in 2020-21. Budget enhancement is required if you want to sustain the momentum of the Mission. ... (Interruptions)

Sir, I would like to ask the hon. Minister whether there is any proposal to increase the allocation of budget in terms of nutrition and thereby provide support to States like Odisha, where this programme is running successfully. ... (*Interruptions*)

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, I would like to bring to the attention of the hon. Member that the Government of India under the leadership of hon. Prime Minister, Shri Narendra Modi is committed to ensure that the nutritional needs of all children, pregnant and lactating women are met.... . (Interruptions)

So far as the expression of the hon. Member about reduction in budget is concerned, on an earlier occasion, I, along with the Minister of State in the Ministry of Women and Child Development have replied in this very august House that given the revised expenditure of our Ministry, we have ensured that not a penny is spent less on the nutritional needs of all States, including the State of Odisha. We are in continuous engagement with the State Government of Odisha to ascertain the infrastructural and nutritional needs of the project.(Interruptions)

SHRIMATI SARMISTHA SETHI: Sir, Mission Poshan basically addresses the problem of Aspirational Districts. What steps are being taken to address this issue in the districts which are not in the category of Aspirational Districts?... (Interruptions)

SHRIMATI SMRITI ZUBIN IRANI: Sir, I think the anomaly that has been expressed by the hon. Member needs to be corrected.

Poshan Abhiyan is an effort of the Government of India across all districts and all States of our country. Before the Modi Government, there had been Governments, which had not given instruments in the anganwadi centres so that a child could be measured or weighed. (Interruptions) I am very happy to express on the floor of this august House that for the first time in the history of independent India the hon. Prime Minister under the Poshan Abhiyan has ensured that not only the measuring devices are given to anganwadi centres but also every anganwadi centre is covered with smart phone so that data can be automatically generated in terms of both beneficiaries, that need to get enrolled, and the benefits, that are to be approved to them. ... (Interruptions)

Sir, in the month of March, Poshan Tracker was launched by this very Government and I am happy to say that in just three months we have had every anganwadi in the country now digitally connected with the Government of India so that the needs of the anganwadi centres including challenges are met with solutions. ... (Interruptions)

[Translation]

HON. SPEAKER: Question No. 267, Shri Gaurav Gogoi.

...(Interruptions)

HON. SPEAKER: Hon. Members, I am again requesting you to sit down on your respective seats so that the Parliamentary proceedings could be run further.

... (Interruptions)

HON. SPEAKER: Hon. Members, please be seated on your respective seats so that the discussion could take place in the House. Please sit on your respective seats.

... (Interruptions)

HON. SPEAKER: Please, sit down on your own seats. I am rerequesting you.

... (Interruptions)

(Q.267)

THE MINISTER OF STATE IN THE MINISTRY OF
HEALTH AND FAMILY WELFARE, AND MINISTER OF
STATE IN THE MINISTRY OF CHEMICALS AND
FERTILIZERS (SHRI MANSUKH MANDAVIYA): Hon
Speaker, statements (a) to (d) have been laid on the Table.

*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 267 to 278 and 280 Unstarred Question Nos. 2991 to 3220

^{*}For Questions, please refer to Master copy of Original version of Debates, placed in Library. You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

[Translation]

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

<u>11.21 hrs</u>

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage Sushri Mahua Moitra, Shrimati Harsimrat Kaur Badal, Shrimati Preneet Kaur and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. CHAIRPERSON: Hon. Members, notices of Adjournment Motion on certain matters have been received. Hon. Speaker has not permitted any notice of adjournment motion.

... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):

Sir, please give me one minute. Sir, there is one thing that I have to say and please give me a chance to conclude my speech. The third week of this Monsoon Session is coming to an end, yet work is at standstill. ... (Interruptions)

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THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, they are allowing them to go into the Well. They should be asked to go to their seats. ... (Interruptions)

HON. CHAIRPERSON: You should go to your seat. Your leaders are saying something.

... (Interruptions)

[English]

HON. CHAIRPERSON: Please go back to your seats.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Your leaders are making some point.

... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, I would request the Government to talk to the opposition. ... (Interruptions)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF COAL ANDMINISTER OF MINES (SHRI
PRALHAD JOSHI): First, the Members should go back to their
seats. Then, he should speak. ... (Interruptions)

[Translation]

SHRI ADHIR RANJAN CHOWDHURY: Sir, the Government should talk to all of us without taking a tough stand. ... (Interruptions) I also warn the Government along with this. Sir, What I am going to say is my 'Mann ki Baat' I will conclude my speech within a minute or 40 seconds. We warn the government that this power, this authority, this wealth, this influence is never a permanent thing as it is just like a tenant who shifts from one house to another.... (Interruptions)

SHRI ARJUN RAM MEGHWAL: Adhir Ranjan ji, is presenting wrong facts. ... (*Interruptions*) If they are ready for a discussion, we can have a discussion on Covid Management to be raised by Shri N.K.Premachandran ji as listed in today's agenda. This listed item of business has been given by the opposition itself. We are ready for discussion; we are not running away from it.... (*Interruptions*)

12.02 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the papers will be laid on the Table.

Item No. 2 to 10 - Shri Arjun Ram Meghwal Ji.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Shri Sarbananda Sonowal, I beg to lay the following on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4574/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4575/17/21]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2019-2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4576/17/21]

- (7) A copy each of the following Notifications (Hindi and English versions)under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-
 - (i) The National Commission for Indian System of Medicine(Submission of List of the Medical Practitioners) Rules, 2021published in Notification No. G.S.R.357(E) in Gazette of India dated 1st June, 2021.
 - (ii) The National Commission for Indian System of Medicine (Annual Statement of Accounts, Submission of Annual Report and other Reports and

Statements) Rules, 2021published in Notification No.G.S.R.145(E) in Gazette of India dated 2nd March, 2021.

[Placed in Library, See No. LT 4577/17/21]

(8) A copy of the National Commission for Homoeopathy (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2021(Hindi and English versions) published in Notification No. G.S.R.146(E) in Gazette of India dated 2nd March, 2021under Section 56 of the National Commission for Homoeopathy Act, 2020.

[Placed in Library, See No. LT 4578/17/21]

(9) A copy of the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2021(Hindi and English versions) published in Notification No.12-15/2012-CCH(Pt.I) in Gazette of India dated 14th June, 2021, under subsection (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Shri Rao Inderjit Singh I lay the following on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year2018- 2019, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay inlaying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4580/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, copy of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum (Amendment) Rules, 2021(Hindi and English versions) published in Notification No. G.S.R.67in weekly Gazette of India dated 3rd July, 2021under section 33of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980.

[Placed in Library, See No. LT 4581/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Shri Ashwini Kumar Choubey, I beg to lay the following on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4582/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working

of the Wildlife Institute of India, Dehradun, for the year 2017-2018.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4583/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the years 2018-2019and 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the years 2018-2019 and 2019-2020.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4584/17/21]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 4585/17/21]

- (9) A copy each (Hindi and English versions) of the following Notifications under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules,

2021published in Notification No.G.S.R.47(E) in Gazette of India dated 27th January, 2021.

(ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2020published in Notification No.G.S.R.641(E) in Gazette of India dated 16th October, 2020.

[Placed in Library, See No. LT 4586/17/21]

- (10) A copy each of the following Notifications (Hindi and English versions)under sub-section (3) of Section 35of the National Green Tribunal Act, 2010:-
 - (i) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2017 published in Notification No. G.S.R.1362(E) in Gazette of India dated 2nd November, 2017.
 - (ii) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Senior Accountant) Rules,2018published in Notification No. G.S.R.589(E) in Gazette of India

- dated 27th June, 2018.
- (iii) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2019published in Notification No. S.O.1027(E) in Gazette of India dated 26th February, 2019.
- (iv) The National Green Tribunal (Practices and Procedure)Amendment Rules, 2017 published in Notification No.G.S.R.1473(E) in Gazette of India dated 1st December, 2017.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 4587/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Shrimati Darshana Vikram Jardosh, I beg to lay the

following on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year82017-2018.
- (ii) Annual Report of the British India Corporation Limited, Kanpur and its subsidiaries, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4588/17/21]

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2019-2020. [English]
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4589/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf

of Dr. Bhagwat Karad, I beg to lay on the Table, a copy (Hindi and English versions) of the Public Enterprises Survey, 2019-2020 (Volume I and Two).

[Placed in Library, See No. LT 4590/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr.Chairperson Sir, on behalf of Dr. Bharati Pravin Pawar, I beg to lay the following on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2019-

2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4591/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4592/17/21]

 $(5) \qquad (i)$

A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2019-2020.

(ii)

A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year2019-2020, together with Audit Report thereon.

(iii)

A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2019-2020

(6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 4593/17/21]

 $(7) \qquad (i)$

A copy of the Annual Report (Hindi and English versions) of the International Institute of Population Sciences, Mumbai, for the year 2019-2020, alongwith Audited Accounts.

(ii)

A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute of Population Sciences, Mumbai, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 4594/17/21]

(9) (i)

A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the

year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2019-2020.
- (10) Statement showing reasons for the delay in laying the papers mentioned at (9) above (Hindi and English versions).

[Placed in Library, See No. LT 4595/17/21]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2019-2020.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 4596/17/21]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 4597/17/21]

(15) A copy of the Pharmacy Practice (Amendment) Regulations, 2021, (Hindi and English versions) published in Notification No. 14-148/2020-PCI in Gazette of India dated 5th July, 2021 under sub-section (4) of Section 18of the Pharmacy Act, 1948.

[Placed in Library, See No. LT 4598/17/21]

- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16of the Indian Nursing Council Act, 1947: -
- (i) The Indian Nursing Council {Nurse Practitioner in Midwifery(NPM) Program, Corrigendum} Regulations, 2020published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated22nd February, 2021.
- (ii) The Indian Nursing Council (Post Basic Diploma in Neonatal Specialty Nursing-Residency Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22nd February, 2021.
- (iii) The Post Basic Diploma in Hematology Nursing (including Stem Cell Transplant)-Residency Program,

2019 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated5th March, 2020.

- (iv) The Indian Nursing Council (Minimum pre-requisites for granting suitability to Nursing Programs) Regulations, 2020published in Notification No. F.No. 11-1/2019-INC in Gazette of India dated 12th March, 2021.
- (v) The Post Basic Diploma in Burns and Reconstructive Surgery Specialty Nursing-Residency Program, 2019published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 25th September, 2020.
- (vi) The Indian Nursing Council {Nurse Practitioner in Midwifery (NPM)Program} Regulations, 2020published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 6th January, 2021.
 - (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4599/17/21]

(18) A copy of the Drugs (3rd Amendment) Rules, 2021(Hindi and English versions) published in Notification No. G.S.R.258(E) in Gazette of India dated 12th April, 2021under Section 38of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 4600/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Dr. (Prof.) Mahendra Munipara, I beg to lay the following on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child

Rights, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4601/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4602/17/21]

(5) A copy of the National Commission for Homoeopathy (Submission of List of the Homoeopathy Practitioners) Rules, 2021(Hindi and English versions) published in Notification No. G.S.R.358(E) in Gazette of India dated

1st June, 2021under Section 56of the National Commission for Homoeopathy Act, 2020.

[Placed in Library, See No. LT 4603/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Chairperson Sir, on behalf of Dr. L. Murugan, I beg to lay the following on the Table: —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4604/17/21]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2019-2020.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4605/17/21]

12.03 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) "I am directed to inform the Lok Sabha that the Rajya Sabha at sitting held on Thursday, the 5th August, 2021 adopted the following Motion regarding filling up of the casual vacancies in the Joint Committee on the Personal Data Protection Bill, 2019:-

MOTION

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint four Members to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav, Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw and communicate to the Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Prof. Ram Gopal Yadav, Shri Rakesh Sinha, Dr.

Vinay P. Sahasrabuddhe and Dr. Sudhanshu Trivedi, be appointed to the said Joint Committee to fill the vacancies.'

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th August, 2021 agreed without any amendment to the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 4th August, 2021."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th August, 2021 agreed without any amendment to the Essential Defence Services Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 3rd August, 2021."

... (Interruptions)

12.04 hrs

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[Translation]

HON. CHAIRPERSON: The Committee on Absence of Members from the Sittings of the House has recommended in its Fifth Report presented to the House on the 5th August, 2021 that leave of absence be granted to the following Members for the period mentioned before their names:-

1. Smt. Sonia Gandhi From 14.09.2020 to 23.09.2020;

From 29.01.2021 to 13.02.2021;

From 08.03.2021 to 25.03.2021;

and from 19.07.2021 to

30.07.2021

2. Shri K. Subbarayan 19.07.2021 to 13.08.2021

3. Dr. Faroog Abdullah 19.07.2021 to 13.08.2021

4. Shri Atul Kumar AKA Atul 19.07.2021 to 13.08.2021 Rai Singh

5. Shri Sanjay Shamrao Dhotre. 19.07.2021 to 13.08.2021 6. Dr. Ramesh Pokhriyal 19.07.2021 to 13.08.2021 Nishank 7. Shri Sisir Kumar Adhikari 19.07.2021 to 13.08.2021 Shri Rajbahadur Singh 19.07.2021 to 13.08.2021 9. Smt. Kirron Kher From 20.03.2020 to 23.03.2020; From 14.09.2020 to 23.09.2020; From 29.01.2021 to 13.02.2021; From 08.03.2021 to 25.03.2021; and from 19.07.2021 to 29.07.2021 Shri Choudhury Mohan Jatua From 14.09.2020 to 23.09.2020; 1 0 From 29.01.2021 to 13.02.2021; 08.03.2021 to 25.03.2021 and from 19.07.2021 to 02.08.2021

Does the House agree that the leave of absence as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes, Sir.

HON. CHAIRPERSON: Leave is granted. Members will be informed accordingly.

... (Interruptions)

12.04 ½ hrs

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

7th and 8th Reports

[Translation]

SHRI RAMESH BIDHURI (SOUTH DELHI): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) 7th Report on Action Taken by the Government on their commendations contained in the Fifth Report (17th Lok Sabha) of the Standing Committee on 'Petroleum and Natural Gas on Demands for Grants (2021-22)'
- (2) 8th Report on the subject 'Allotment of Retail Outlets and LPG Distributorships.

... (Interruptions)

12.05 hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT

8th and 9th Reports

[Translation]

SHRI SHANKAR LALWANI (INDORE): Mr. Chairperson Sir, I beg to present the 8th Report (Hindi and English versions) on 'Implementation of Street Vendors Act (Protection of Livelihood and Regulation of Street Vending Act', 2014) and 9th Action Taken Report(Hindi and English versions) on 'Demands for Grants (2021-22) of the Ministry of Housing and Urban Affairs' of the Standing Committee on Urban Development. ... (Interruptions)

12.05 ½ hrs

STANDING COMMITTEE ON COAL AND STEEL

21st to 26th Reports

[Translation]

SHRI RAKESH SINGH (JABALPUR): Mr. Chairperson Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) 21st Report on the subject 'Safety Management and Practices in Steel PSUs' relating to the Ministry of Steel.
- (2) 22nd Report on Action Taken by the Government on the Observations/ Recommendations contained in the 16th Report (17th Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Coal.
- (3) 23rd Report on Action Taken by the Government on the Observations/ Recommendations contained in the 17th Report (17th Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Mines.
- (4) 24th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 18th Report(17th

Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Steel.

- (5) 25th Report on action taken by the Government on the Observations/Recommendations contained in the 19th Report (17th Lok Sabha) on 'Coal Conservation and Development of Infrastructure for Transportation of Coal across the Country' relating to the Ministry of Coal.
- (6) 26th Report on action taken by the Government on the Observations/
 Recommendations contained in the 20th Report(17th Lok Sabha) on
 'Development of Leased-Out Iron Ore Mines and Optimum Capacity
 Utilization' relating to the Ministry of Steel. ... (*Interruptions*)

12.06 hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

23rd to 25th Reports

[English]

SHRIMATI RAMA DEVI (SHEOHAR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment: -

(1) Twenty-third Report on the subject of 'Assessment of Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- (2) Twenty-fourth Report on Action taken by the Government on the observations/recommendations contained in the 64th Report of the Committee on 'Assessment of the working of Scheme of Special Central Assistance to Scheduled Castes Sub-Plan (SCA to SCSP)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Twenty-fifth Report on Action taken by the Government on the observations/recommendations contained in the 22nd Report of the Committee on 'Demands for Grants (2021-22)' of the Ministry of Minority Affairs.

... (Interruptions)

12.06 ½ hrs

STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

327th to 330th Reports

SHRI ANUBHAV MOHANTY: (KENDRAPARA): Sir, I beg to lay the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:

- (1) 327th Report on Action Taken by the Government on the Recommendations of the Committee contained in its Three Hundred and Seventeenth Report on the Subject 'Preparation for Olympic Games, 2021' of the Department of Sports, Ministry of Youth Affairs and Sports.
 - (2) 328th Report on the Subject 'Plans for Bridging the Learning Gap caused due to School Lockdown as well as Review of Online and Offline Instructions and Examinations and Plans for re-opening of Schools'.
 - (3) 329th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty-fourth Report on the Demands for

06.08.2021 73

Grants 2021-22 of the Department of Higher Education, Ministry of Education.

(4) 330th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty-third Report on the Demands for Grants 2021-22 of the Department of School Education and Literacy, Ministry of Education.

... (Interruptions)

12.07 hrs

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1398 DATED 28.7.2021 REGARDING CARBON EMISSION IN MINING OPERATION*

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I rise to lay a statement correcting the reply given on 28.07.2021 to Unstarred Question No. 1398 by Shri Vinod Kumar Sonkar, MP and others regarding Carbon Emission in mining operation.

... (Interruptions)

^{*}For Questions, please refer to Master copy of Original Version Debates, placed in Library.You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

Papers to be laid on the table of Lok Sabha / Rajya Sabha Authenticated

(PRALHAD JOSH)
Minister of Parliamentary Affairs
Coal and Mines

GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA

UNSTARRED QUESTION NO. 1398 TO BE ANSWER ON 28.07.2021

STATEMENT TO BE LAID BY THE MINISTER OF PARLIAMENTARY AFFAIRS, COAL STATEMENT TO BE LAID BY THE MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES CORRECTING THE ANSWER TO PART (a) OF THE UNSTARRED QUESTION NO.1398 GIVEN IN THE LOK SABHA ON THE 28.07.2021 REGARDING CARBON EMISSION IN MINING OPERATION.

I beg to correct the reply of part (a) given in the answer to Unstarred Question No.1398 in the LOK SABHA on the 28.07.2021 regarding carbon emission in mining operation as follows:

Part/(s) of the Question	For	Read
answered	(Previous Reply)	(Corrected Reply)
	from 730.874 Million Tonnes (MT) in 2019-20 to 716.012 MT during the year 2020-21. Owing to Covid-19 pandemic, the subdued demand in power and non-power sectors had adversely affected coal dispatch from the coal companies. The pithead coal stock at Coal India Limited was	Yes, sir. Owing to Covid-19 pandemic, the subdued demand ir power and non power sectors had adversely affected coal dispatch from the coal companies. The pithead coal stock at Coal India Limited was 99.13 MT as on 1st April, 2021 and 28.66 MT at the Thermal Power Plants. The coal production of the country got regulated due to high lovels of coal inventors, and love demands.

The inconvenience Caused is regretted.

Criginal Repl

GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO.1398 PO BE ANSWERED ON 28,07.2021

Carbon Emission in mining operation

1398. SHRI VINOD KUMAR SONKAR:
SHRI T.R.V.S. RAMESH:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI ADALA PRABHAKARA REDDY:
SHRI (CHANDRA SEKHAR BELLANA /
DR. SANJEEV KUMAR SINGARI:
SHRI BHOLA SINGH:
DR. BEESETTI VENKATA SATYAVATHI:
SHRI KURUVA GORANTLA MADHAV: DR. BEESETTI VENKATA SATYAVATHI:
SHRI KURUVA GORANTLA MADHAV:
SHRI SRIDHAR KOTAGIRI:
DR. SUKANTA MAJUMDAR:
SHRI RAJVEER SINGH (RAJU BHAIYA):
SHRI POCHA BRAHMANANDA REDDY:
CUDIMATI SANGEETA KUMARI SINGH I SHRI POCHA BRAHMANANDA REDDY: SHRIMATI SANGEETA KUMARI SINGH DEO: SHRI M.V.V. SATYANARAYANA: SHRI RAJA AMARESHWARA NAIK: DR. JAYANTA KUMAR ROY:

Will the Minister of Coal be pleased to state:

(a) whether the total coal resulting in a production of production in India registered a marginal decline of 2.02 percent to 716.084 million tonnes during the 2020-21 fiscal year and if so, Government's reaction thereto;

(b) whether Coal India Ltd (CIL) decided to replace the huge fleet of Heavy Earth Moving Machines equipment on diesel consumption with Liquid Natural Gas (LNG) and if so, the details thereof;

(c) the estimated financial savings to CIL through this move as well as the environmental impact on converting to LNG;

(d) whether the Government has entered into any contract with GAIL in this regard and if so, the details thereof,

(e) whether the CIL has also taken series of measures to offset carbon emission in (c) which he can have taken series of measures to offset carbon emission mining operations in all its coal producing companies and if so, the details thereof;

(f) whether the CII, envisaged creating a carbon offset of around 2.5 lakh tonnes in the next five years and if so, the details thereof

(g) whether the CLL will be introducing around 1700 energy efficient motors for pumps in all its mining operations as a replacement of orthodox equipment; and

(h) whether the CIL planned to add around 1500 E-Vehicles in all its mining areas for the next five years and if so, the details thereof?

-ANSWER-

The Minister of Parliamentary Affairs; Minister of Coal and Minister of Mines

(.4). The total coal production marginally declined by 2.03% from 730.874 Million Tonnes (MT) in 2019-20 to 716.012 MT during the year 2020-21. Owing to Tovicing pandemic, the subcued demand in power and non-power sectors had adversely affected coal dispatch from the coal companies. The pithead coal stock at Coal India Limited was 99.13 MT as on 1st April, 2021 and 28.66 MT at the Thermal Power Plants. The coal production of the Country got regulated due to high levels of coal inventory and less demand from the consumers.

(b): LNG can be used in Mining Dump Truck as an alternate fuel by converting existing diesel dump trucks to Dual Fuel (Diesel - LNG) system by retrofitting LNG kits. CIL has initiated feasibility study for use of LNG in Dump trucks under CIL mining condition by retrofitting LNG kits in 02 nos. 100T dumpers at Lakhanpur Open Cast Project of Mahanadi Coalfields Limited, on Pilot Project basis with the association of GAIL (India) Limited and BEML Limited (both PSUs).

(c): The dual fuel system has potential to replace 30 - 50% of diesel with LNG which may go up to 70% depending on the engine characteristics. The actual figures may be worked out after the outcome of the Pilot Project.

(d): The proposal for signing of tripartite MOU between CIL, GAIL and BEML has been approved by the CIL Board in its 426th meeting held on 12th July, 2021.

(e): CIL and its Subsidiaries have taken up a series of measures to offset carbon emission in mining operations, which are mentioned as under:

- Massive plantation & bio-reclamation:
 CIL & its subsidiaries have already planted approximately 94.19 Lakh saplings over about 3,873 Ha. inside mine lease area. The CO₂ offset value is about 1.55 lakh Tonnes per year.
- 2. Other measures are:
- i. Replacing conventional lights by LED lights;
- ii. Replacing conventional ACs and other appliances by Super-efficient ACs.
- iii. Energy efficient pumps iv. Super-efficient fan
- v. Auto-timer in street lights,
- 3. CIL & its subsidiarics have installed 5.3 MW of solar energy.
- $(\boldsymbol{\mathfrak{H}}: \text{CIL} \text{ and its subsidiaries have planned following measures for carbon offset as under.}$
 - CIL & its Subsidiaries have planned to carry out plantation over about 6,800
 Ha. in next 5 years (i.e. 2021-2026) which will offset CO₂ about 2.72 lakh
 Tonnes per year.
 - CIL and its Subsidiaries have planned to install 3000 MW of solar energy in next 5 years (i.e. 2021-2026) which will also offset CO₂.
 - 3. CIL and its Subsidiaries have planned for other energy efficient measures in text 5 years (i.e. 2021-2026) which includes replacing conventional light by LED lights, installing energy efficient ACs. Super fan, Efficient water heaters, Energy efficient motors for pumps, Auto-timer in street lights and to add E-Vehicles also.
- (g): CIL have planned to replace 2,044 No. motors with energy efficient motors in next five years.
- (h): CIL and its subsidiaries have planned to procure about 1,072 No. of E-Vehicles in next five years.

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GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO.1398 TO BE ANSWERED ON 28.07.2021

Carbon Emission in mining operation

1398. SHRI VINOD KUMAR SONKAR:
SHRI T.R.V.S. RAMESH:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI ADALA PRABHAKARA REDDY:
SHRI CHANDRA SEKHAR BELLANA:
DR. SANJEEV KUMAR SINGARI:
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SHRI KURUVA GORANTLA MADHAV:
SHRI SRIDHAR KOTAGIRI:
DR. SUKANTA MAJUMDAR:
SHRI RAJVEER SINGH (RAJU BHAIYA):
SHRI POCHA BRAHMANDA REDDY:
SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI M.V.V. SATYANARAYANA:
SHRI RAJA AMARESHWARA NAIK:
DR. JAYANTA KUMAR ROY:

Will the Minister of Coal be pleased to state:

- (a) whether the total coal resulting in a production of production in India registered a marginal decline of 2.02 percent to 716.084 million tonnes during the 2020-23 fiscal year and if so, Government's reaction thereto;
- (b) whether Coal India Ltd (CIL) decided to replace the huge fleet of Heavy Earth Moving Machines equipment on diesel consumption with Liquid Natural Gas (LNG) and if so, the details thereof;
- (c) the estimated financial savings to CIL through this move as well as the environmental impact on converting to LNG;
- (d) whether the Government has entered into any contract with GAIL in this regard and if so, the details thereof;
- (e) whether the CL has also taken series of measures to offset carbon emission in mining operations in all its coal producing companies and if so, the details thereof,
- (f) whether the CIL envisaged creating a carbon offset of around 2.5 lakin tonnes in the next five years and if so, the details thereof
- (g) whether the CIL will be introducing around 1700 energy efficient motors for pumps in all its mining operations as a replacement of orthodox equipment; and
- (h) whether the CIL planned to add around 1500 E-Vehicles in all its mining areas for the next five years and if so, the details thereof?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): Yes, sir. Owing to Covid-19 pandemic, the subdued demand in power and nonpower sectors had adversely affected coal dispatch from the coal companies. The pithead coal stock at Coal India Limited was 99.13 MT as on 1st April, 2021 and 28.66 MT at the Thermal Power Plants. The coal production of the country got regulated due to high levels of coal inventory and less demand from the

(b): LNG can be used in Mining Dump Truck as an alternate fuel by converting existing diesel dump trucks to Dual Fuel (Diesel - LNG) system by retrofitting LNG kits. CIL has initiated feasibility study for use of LNG in Dump trucks under CIL mining condition by retrofitting LNG kits in 02 nos. 100T dumpers at Lakhanpur Open Cast Project of Mahanadi Coalfields Limited, on Pilot Project basis with the association of GAIL (India) Limited and BEML Limited (both PSUs).

(c): The dual fuel system has potential to replace 30 - 50% of diesel with LNG which may go up to 70% depending on the engine characteristics. The actual figures may be worked out after the outcome of the Pilot Project.

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(e): CIL and its Subsidiaries have taken up a series of measures to offset carbon emission in mining operations, which are mentioned as under:

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- 2. Other measures are:
- Replacing conventional lights by LED lights;
- Replacing conventional ACs and other appliances by Super-efficient ACs.
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- iv. Super-efficient fan
- Auto-timer in street lights,
- 3. CIL & its subsidiaries have installed 5.3 MW of solar energy.
- (f): CIL and its subsidiaries have planned following measures for carbon offset as
 - 1. CIL & its Subsidiaries have planned to carry out plantation over about 6,800 Ha, in next 5 years (i.e. 2021-2026) which will offset CO2 about 2.72 lakh Tonnes per year.
 - 2. CIL and its Subsidiaries have planned to install 3000 MW of solar energy in next 5 years (i.e. 2021-2026) which will also offset CO2.
 - 3. CIL and its Subsidiaries have planned for other energy efficient measures in next 5 years (i.e. 2021-2026) which includes replacing conventional light by LED lights, installing energy efficient ACs, Super fan, Efficient water heaters. Energy efficient motors for pumps, Auto-timer in street lights and to add E-Vehicles also.
- (g): CIL have planned to replace 2,044 No. motors with energy efficient motors in
- (h) : CIL and its subsidiaries have planned to procure about 1,072 No. of E-Vehicles in next five years.

12.07 ½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 120th and 122nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2020-2021) (Demand No. 4) pertaining to the Ministry of Ayush₁*

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 120th and 122nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2020-2021) (Demand No. 4) pertaining to the Ministry of Ayush.

... (Interruptions)

^{*} Laid on the Table and also placed in Library See No. LT 4569/17/21

(ii) (a) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pensions and Sainik Schools (demand nos. 18 & 21)' pertaining to the Ministry of Defence²*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADVOKET AJAY BHATT): Mr. Chairperson Sir, regarding the following, I lay the following Statements on the Table:

The status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Defense on Demands for Grants of the Ministry of Defence for the year2019-20 on 'General Defence Budget, BRO, ICG, MES, DGDE,DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pensions and Sainik Schools (demand nos. 18& 21)' pertaining to the Ministry of Defense.

^{*} Laid on the Table and also placed in Library See No. LT 4570/17/21

(b) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (demand no. 20)' pertaining to the Ministry of Defence.*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADVOKET AJAY BHATT): Mr. Chairperson Sir, regarding the following, I lay the following Statements on the Table:

1. Status of Implementation of the recommendations contained in the 3rd Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year2019-20on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project(demand no. 20)' pertaining to the Ministry of Defence.

^{*} Laid on the Table and also placed in Library See No. LT 4571/17/21

(c) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Defence on [English] Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (demand no. 20)' pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADVOKET AJAY BHATT): Mr. Chairperson Sir, regarding the following, I lay the following Statements on the Table:

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... (Interruptions)

the Ministry of Defence.

^{*} Laid on the Table and also placed in Library See No. LT 4571/17/21

12.08 ½ hrs

(iii) Status of implementation of the recommendations/observations contained in the 25th Report of the Standing Committee on Information Technology on Demands for Grants (2021-2022) pertaining to the Ministry of Information and Broadcasting*

MINISTER OF STATE IN THE MINISTRY OF THE FISHERIES, ANIMAL HUSBANDRY AND DAIRYING AND **MINISTER STATE** IN THE **MINISTRY** OF **OF** INFORMATION AND **BROADCASTINIG** (DR. L MURUGAN): Sir, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 25th Report of the Standing Committee on Information Technology on Demands for Grants (2021-2022) pertaining to the Ministry of Information and Broadcasting.

^{*} Laid on the Table and also placed in Library See No. LT 4573/17/21

12.09 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I rise to announce that Government Business for the remaining part of the Sixth Session of Seventeenth Lok Sabha, may consist of:

- 1. Consideration of any items of Government Business carried over from today's order paper:- [It contains:- Consideration and passing of (i) the Taxation Laws (Amendment) Bill, 2021 and (ii) the Central Universities (Amendment) Bill, 2021]
- 2. Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - (i) the Limited Liability Partnership (Amendment) Bill, 2021;
 - (ii) the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021; and
 - (iii) the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021.

3. Consideration and passing of the Assisted Reproductive Technology (Regulation) Bill, 2020. ... (*Interruptions*)

- 4. Consideration and passing of the following Bills, after their introduction: -
 - ... (Interruptions)
 - (i) The National Commission for Homoeopathy (Amendment) Bill, 2021. ... (*Interruptions*)
 - (ii) The National Commission for Indian System of Medicine (Amendment) Bill, 2021. ... (*Interruptions*)
 - (iii) The Constitution (One Hundred and Twenty Seventh)
 Amendment Bill, 2021. ... (*Interruptions*)

12.11 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members, who have been permitted to raise matters under Rule 377 today, are requested to personally lay on Table the approved text of their matters within 20 minutes.

... (Interruptions)

^{*}Treated as laid on the Table.

(i) Need to frame provisions to tackle various objections received after approval of development projects

[Translation]

SHRI GOPAL SHETTI (MUMBAI NORTH): Development projects are finalized after a long process, completing all formalities for the all-round development of the country. However, in some cases, it has been observed that as soon as a development-related approved project is initiated, various difficulties and hindrances arise, which prevent the project from even starting, thereby obstructing the country's development.

It is known that before finalizing any development project related to road, bridge, dam, hospital, school, park, garden etc. the Government seeks objections, if any, from the land owners, environmental experts, green tribunals, corporations, government institutions etc. It is only after disposing the objections and finalizing the project report, it starts the implementation of the project. Therefore, it is requested that the Central Government directs that after any development project report is approved, no objections from any one should be entertained, and such provisions should be made to ensure that no such case is challenged in the court.

(ii) Need to establish an additional Kendriya Vidyalaya in Sitapur Parliamentary Constituency, Uttar Pradesh

SHRI RAJESH VERMA (SITAPUR): I would like to draw the attention of the Government to my Parliamentary constituency of Sitapur (U.P.) Sitapur district is one of the largest districts of Uttar Pradesh, where there are 9 Assembly seats and there are 4 parliamentary constituencies. I would also like to inform you that keeping in mind the population, poverty, and illiteracy level in my district, the central government has established two Navodaya Vidyalayas, but only one Kendriya Vidyalaya is established in the district. In such a situation, I urge the government to provide directions for the establishment of an additional Kendriya Vidyalaya, keeping in mind the welfare of the population and the majority of Scheduled Castes there. Thank you.

(iii) Need to include people belonging to 'Bhogta' community in the list of Scheduled Tribes

SHRI SUNIL KUMAR SINGH (CHATRA): Jharkhand, West Bengal, Bihar, Odisha, Chhattisgarh, and Assam have a significant population of the "Bhogta tribe", a major subtribe of the Kharwar tribal community. On August 10.08.1950 the Bhogta community was classified as a separate caste and included in the list of Scheduled Castes under Serial No. 3. For the past 70 years, the Bhogta community has been fighting for its identity and existence. The social and economic condition of the society is very pathetic.

Due to the efforts of social organization "Kharwar Bhogta Samaj Vikas Sangh" Kharwar tribe Jharkhand Tribal Welfare Research Institute, Ranchi after undertaking a detailed study on modification in sub-castes, issued a letter number – 473 dated 05.10.2004 to the Welfare Department, Government of Jharkhand which was further forwarded by the Department of Personnel, Administrative Reforms and Official Language, GOJ through their letter number 2098 dated 02.03.2012, to the Ministry of Tribal Affairs, Government of India.

The Constitution (SC&ST) Amendment Bill, 2016 was introduced in Lok Sabha on 14th December, 2016 by the Ministry of

Tribal Affairs in the light of NCST Recommendation L.No. 17/01 Inclusion/2014/AU-03, dated 05.12.2014.

Once again, the (SC&ST) Amendment Bill 2020 has been proposed for the 17th Lok Sabha.In the proposed bill, all the subcastes including the main sub-caste of Kharwar, Bhogta, should be included in the Scheduled Tribes and the Government should pass this proposed bill as soon as possible.

(iv) Regarding revamping the scope of CSR policy [English]

SUSHRI DIYA KUMARI (RAJSAMAND): I would like to use this opportunity to raise the issue of revamping the scope of Corporate Social Responsibility as we have it today. In my constituency, Rajasamand, Rajasthan there are many industries like Hindustan Zinc and Nuvoco Cement that have been using the local resources for years but have not contributed adequately towards the upliftment of the region.

Therefore, it should not be left entirely to the companies to decide the area of their CSR spending. There should be stricter CSR policies that require companies to spend a certain percentage of their funds for regional infrastructural development, such as building schools, roads, hospitals, etc.

Secondly, private sector companies should be involved in maintenance of monuments under the 'Adopt a Heritage' scheme. There should also be clear guidelines to hire 75% of the staff locally.

These policy changes will immensely benefit the socioeconomic growth of various regions of the country.

(v) Regarding rail connectivity in Balurghat Parliamentary Constituency

DR. SUKANTA MAJUMDAR (BALURGHAT): Youth Balurghat are educationally/economically poor and the area lacking in regular and consistent rail transport system for their education, employment and business needs. During the Vajpayee Government in 2010-11, a project of Rail connectivity between Kaliaganj to Buniadpur was announced and approved. Since then, many years have passed but no concrete railway line development has taken place. Even land acquisition couldn't be completed due to paucity of funds. Poor people are solely dependent on railway transport system, affecting badly today all the aspects of their even education/livelihood and social bonding.

Therefore, I request for allocation of separate funds for the development of projects of Rail connectivity between Hili to Balurghat and Buniadpur to Kaliaganj and issue directions to expedite the rail line development under both the projects so that by the end of 2021, millions of citizens of Balurghat may get the dream of travel by the rail fulfilled.

06.08.2021 94

(vi) Need to utlilise vacant houses of Income Tax Department lying in dilapidated condition in Shastrinagar, Meerut

[Translation]

SHRI RAJENDRA AGRAWAL (MEERUT): 62 houses which are the property of the Income Tax Department are lying vacant in L-block at Shastrinagar in Meerut. Each house is built in 104 square metres and despite their poor condition,, the market value of a house is around Rs 40 lakh. Surprisingly, no officer or employee of the Income Tax Department has been living in the above houses since the last 25-30 years. The said houses are in extreme dilapidated condition. Thieves have pulled out their doors, windows and grills and weeds and plants have grown in the houses. These houses have become hubs for drinking alcohol, drug abuse, gambling, and other immoral activities. This precious asset in the metropolitan boundary is lying useless due to neglect and negligence of the department.

I request the government to take steps for the proper maintenance and utilization of such properties.

(vii)Regarding service conditions of causal and daily workers working under Archaeological Survey of India

[English]

DR. SUJAY VIKHE PATIL (AHMEDNAGAR):850 casual and daily workers under 1/30 status are currently employed across India who have been working tirelessly for protection and conservation of our rich cultural heritage under the jurisdiction of Archaeological Survey of India. As per orders of DoPT in the year 1998, these workers are entitled to 1/30 pay at the relevant pay scale along with Dearness Allowance. In view of their contribution and services for more than 10 years, the need of the hour is to regularize their services and extend other government benefits such as GPF/NPS. Hence, I request the Government to kindly consider their request for regularization of their services which will facilitate their development and grant them government benefits for their welfare. In addition to this, I also request the Government to amend the relevant rules and provide a one-time opportunity for regularization of these workers against the existing 1700 vacancies for MTS workers under ASI who are recruited through SSC.

(viii)Regarding unhygienic conditions created by Hatcheries in Mahasamund district, Chhattisgarh

[Translation]

SHRI CHUNNILAL SAHU (MAHASHMUND): In the rural areas of Bagbahara in Mahasamund district, large-scale hatchery centers are being established under poultry farming. Rotten eggs and dead chicks are being thrown out in the open from these hatchery centers. This is causing foul odor in the nearby villages It is leading to fly infestation and causing problem to the rural population. As a result, there is a fear of likely break out of various infectious diseases. This is posing a threat to human life and the environment.

The rural public has to cover their young children with mosquito nets to protect them from flies. Children are unable to eat food with their hands due to flies. There is great resentment among the villagers.

Thus, the permission to establish hatchery production centers in the rural areas of Mahasamund district which are far from the village boundaries should be granted, and the disposal of bad eggs and chicks should be done beneath the ground, thus protecting the daily lives of the common people from harm.

(ix) Need to reopen Bheemapar level crossing in Siddharthnagar district, Uttar Pradesh and also construct an underbridge near the level crossing

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): The railway crossing was closed after the construction of an over bridge over Bhimapar railway crossing of our Parliamentary Constituency Domariaganj, District Siddharthnagar. Due to this the access to dozens of villages has been cut off and people are forced to travel several kilometers to reach. Hundreds of people are staging dharna on this issue. The villagers have to use an over - bridge of NH 233 and as a result, people are facing many transport and traffic problems. In addition, reaching out to nearby doctors and other public services has become a problem for the people. In view of this serious problem, I request the Government of India to re-open the railway crossing and also build a railway under bridge over here so that there is a permanent solution to the problems of the people.

(x) Regarding setting up of a solar plant in Kannauj Parliamentary Constituency, Uttar Pradesh

SHRI SUBRATA PATHAK (KANNAUJ): My Lok Sabha Kannauj (Uttar Pradesh) still has thousands of acres of barren land. We all know that wasteland is often of no use in the national interest, but if our government can build and install solar plants or authorize a private sector company to set up solar plants, on this vacant land, then this land can be of great use for green energy. For example, power can be supplied to a large area.

I want to bring to your notice that the area about which I am discussing the establishment of this plant is facing a high power crisis, with frequent low voltage and irregular electricity supply. The people of the area are suffering due to this. One of the benefits of this plant is that employment will also be available to the people of the area. This will also solve the problem of unemployment in the region. I am sharing a detailed information on the wasteland available in my Lok Sabha constituency . Therefore, I urge the government to quickly approve this project for the proper utilization of this land.

(xi) Need to construct Panipat - Meerut railway line

SHRI SANJAY BHATIYA (KARNAL): I want to draw the attention of the Hon. Minister of Railways to the Panipat-Meerut railway line. The proposal of this railway line has been pending for 30 years, but so far no action has been taken on it. Meerut Cantonment is one of the largest cantonments in India. Our Army personnel have to travel from Meerut Cant to Ambala Cant, Pathankot Cant and Jammu and Kashmir via Delhi, which causes lot of inconvenience to them.

People of Panipat-Kurukshetra-Karnal have to go to Delhi or Ambala to reach to Haridwar .People travel overloaded buses and trains out of compulsion. The work of Panipat-Meerut railway line should be commenced at the earliest.

(xii)Need to protect the interests of tribal people evicted from their natural dwellings in Dausa Parliamentary Constituency, Rajasthan

SHRIMATI JASKAUR MEENA (DAUSA): Housing leases are needed to be given to the tribal people living in hilly areas and to all others. It is unjust to evict families living in forest areas for centuries together there. Such injustice is happening in the hilly and forest area of Thanagazi and Sikrai, Lalsot Legislative Assemblies in my parliamentary constituency of Dausa (Rajasthan). While intervening intervene in this matter, I want to bring to the notice that the alleged big mafia people are occupying large lands and forests in the Thanagazi area. They are also allegedly coming atrocities on people living in Thanagazi. Allegedly, big hotels and farm houses are being constructed illegally.

Therefore, action should be taken against them and the local people should be given protection.

(xiii) Need to ensure safety of people of North East States in Delhi

SHRIMATI QUEEN OJHA (GOWHATI): Students and working professionals from the North-East States have been facing harassment through comments or racial comments due to their eye structure in Delhi. Recently, the incident of rape of girls coming from Arunachal Pradesh and Darjeeling has also come to light. I strongly protest against these objectionable comments and racial remarks made on the people of the North - Eastern States.

Therefore, I request the Hon. Minister of Home Affairs to take cognizance of the above serious issue and ensure safety and justice to all the students, girl students and job professionals coming to Delhi from the North-Eastern States so that they can get their education and employment easily in Delhi.

(xiv) Need to set up a washing line and solar energy panel at railway station in Hanumangarh, Rajasthan

SHRI NIHAL CHAND CHOUHAN (GANGANAGAR): There is a great need to construct a washing line and set up a solar energy panel at the railway station of district Hanumangarh under my constituency of Ganganagar (Rajasthan). parliamentary Hanumangarh being the district headquarters, can also be developed as a hub of railways from where many express and passenger trains operate. Bathinda Junction, located approximately 80 Kilometers from Hanumangarh Junction, does not have the provision for a washing line, nor is there sufficient space available. However, in Hanumangarh, there is sufficient space available for a washing line and there is also feasibility for its implementation. A total of 300 acres of land is available in Hanumangarh, which is sufficient for the washing line, as well as installing solar panels. Installing will also promote solar energy here and this railway station could be developed as a green railway station.

(xv)Need to start construction of Medical College at Bhawanipatna in Kalahandi district, Odisha

SHRI BASANTA KUMAR PANDA (KALAHANDI): My Lok Sabha constituency is Kalahandi, which is also an aspirational district and where medical college is very much required. On 17th March 2020 a new medical college has been approved by the Health and Family Welfare Minister at Kalahandi district headquarter Bhawanipatna for which I would also like to thank the Hon. Prime Minister. Kalahandi district is an extremely poor, tribal and backward area. It being an aspirational district the development work here needs to be done at fast pace.

I request the Hon. Minister to start construction of the medical college at the earliest so that the people of the area can avail the benefits of medical services at the hospital.

(xvi)Regarding issue of Human Animal conflict in Idukki Parliamentary Constituency

ADV. DEAN KURIAKOSE (IDUKKI):I would like to raise an urgent matter of public importance on human-animal conflict in my constituency, Idukki. My constituency has large swathes of land that lie close to the forest region. The forests are replete with wild animals, who routinely forage into the human habitations. Because of this, lakhs of hectares of agricultural crops, livestock and human lives are being lost.

In the last ten years, around 40 precious human lives were lost in the human-animal conflict. This has caused serious distress to the already vulnerable population which inhabit these regions. Urgent intervention is required to create a lasting solution that incorporates learnings from global research. Relevant provisions from Wildlife Protection Act and other Acts must be invoked immediately. I urge the Government to give attention to this URGENT matter and act swiftly to protect the life and livelihood of our people.

12.12 hrs

TAXATION LAWS (AMENDMENT) BILL, 2021

[Translation]

HON. CHAIRPERSON: Item No. 24, Taxation Laws (Amendment) Bill, 2021.

Hon. Minister Sir.

... (Interruptions)

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move*:

"That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2012, be taken into consideration."

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Minister Ma'am, do you want to speak on this Bill?

... (Interruptions)

^{*} Moved with the recommendation of the President.

SHRIMATI NIRMALA SITHARAMAN: Yes sir. ... (Interruptions) Thank you Sir. ... (Interruptions)

[English] Sir, as opening remarks, I would like to say a few words on the reason why we are coming up with this Bill. ... (Interruptions)

The issue of levying income tax on income derived from the transfer of Indian assets through the transfer of shares of a foreign company was a subject matter of prolonged litigation. ... (Interruptions) In 2012, the Supreme Court ruled that such income is not taxable under the existing provisions of the Income Tax Act. ... (Interruptions) Consequently, the Finance Act of 2012 amended the Income Tax Act, 1961 with retrospective effect to clarify that such income is taxable. ... (Interruptions)

The Finance Act, 2012 also provided that the demand raised for this income shall be valid even if the said demand has been struck off by the courts. ... (*Interruptions*) So, what has happened is that this retrospective tax was brought in as a clarificatory amendment. ... (*Interruptions*) However, there has been quite a lot of disagreement for this measure and even as we were in the Opposition, we had very clearly raised this objection saying that this is bad in law and also bad for investor sentiments. ... (*Interruptions*)

After coming to power in 2014 led by hon. Prime Minister, Shri Narendra Modi ji, the Finance Minister, late Shri Arun Jaitley, in 2014, clearly made a commitment here in the House stating that: "We do not believe in applying the law in retrospect and we would certainly form a High-Level Committee, which will look into all such cases". ... (Interruptions) I am happy to say that between 2014 and till today the High-Level Committee has dealt with this matter and we have not had one claim based on the amendment made in 2012. ... (Interruptions) However, 17 such cases were there prior to 2012 and for which it was retrospectively applied. Out of them, two went to the court, which were stayed and the claims could not be pursued further. ... (Interruptions) But two other cases in which the Government of India actually could not win the case and therefore the arbitral awards were announced. ... (*Interruptions*)

Therefore, we have waited, as was committed by the then Finance Minister, late Shri Arun Jaitley that in-principle, we do not believe in this. However, we could not act on it even at that time in 2014 because there were two cases going on, and the then Finance Minister, late Shri Jaitley had very clearly said that: "We will wait for them to reach the logical conclusion", and the logical conclusion was reached in September, 2020 in one case and in December, 2020

in the other cases. ... (*Interruptions*) Those cases were studied in detail by the Government and the Law Department, and consultations were held with the AG. ... (*Interruptions*) But as the Budget Session was also contracted, we could not take up more activities at that time. ... (*Interruptions*)

We have come to the next available Session, which is the Monsoon Session, which is now on, to keep up the word given by the former Finance Minister, Shri Arun Jaitley. Under the leadership of Prime Minister Modi, we are keeping up the commitment of BJP that we don't believe in retrospective application of tax. We are fulfilling that word, [Translation] we are bringing amendments to this law today to fulfill the promise we made in this august assembly. The House should discuss this and pass it by supporting this amendment.

HON. CHAIRPERSON: The question is:

"That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2012, be taken into consideration."

The motion is adopted.

... (Interruptions)

HON. CHAIRPERSON: Now the House will consider the bill section wise

... (Interruptions)

HON. CHAIRPERSON: The question is:

Clauses 2 and 3 became part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

HON. CHAIRPERSON: Adhir Ranjan Chowdhury ji, do you want to say something?

... (Interruptions)

HON. CHAIRPERSON: Adhir Ranjan Chowdhury ji please limit your submission to the bill only.

... (Interruptions)

[English]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):

Sir, with all humility at my command, I must say that the NDA parties much-hyped terror law has been passed at the behest or the direction of the Supreme Court or at the behest of the international arbitration. But the same Supreme Court has yesterday told that....

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Minister, now please move the motion for passage of the Bill.

... (Interruptions)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed."

[Translation]

HON. CHAIRPERSON: The question is:

"That the Bill be passed.""

The motion was adopted.

... (Interruptions)

12.17 hrs

CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2021

[Translation]

HON. CHAIRPERSON: Item No.-25, Hon. Minister ji.

... (Interruptions)

THE MINISTER OF EDUCATION AND THE MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Mr. Chairperson Sir, I beg to move *:

"That the Bill further to amend the Central Universities Act, 2009, be taken into consideration.""

Sir, this motion is for amending the existing Central Universities Act, 2009 for establishment of a Central University in the Union Territory of Ladakh under the name of Sindhu Central University... (Interruptions) This change is expected as a result of the creation of the Union Territory of Jammu and Kashmir and Ladakh.On 15th August last year Hon. Prime Minister Shri Narendra Modi ji had promised to the country that we would establish a

^{*} Moved with the recommendation of the President.

Central University in Ladakh. ... (Interruptions) I am fortunate that with your permission, I am getting an opportunity to do this important work and I am moving the motion for this in the House. It is a pleasant coincidence that it has been two years since the abrogation of Section 370 and the bondage existing due to Section 370 is now over. ... (Interruptions) The merger of these states into the mainstream of India was not just a slogan for us, but a responsibility. ... (Interruptions)

It was under this that, Ladakh was made a Union Territory and a separate administrative unit was created. ... (Interruptions) It was not only made an administrative unit, but for it to have importance in higher education, the Government of India proposes a Central University for it which will be constructed with the cost of Rs. 750 crore in the upcoming days. ... (Interruptions) About 4 thousand students go out of Ladakh to study. ... (Interruptions) Arrangements will be made to teach two and a half thousand students of Ladakh through this Central University. It was on this day that the bill to abrogate Article 370 from Jammu and Kashmir was passed in the Lok Sabha. ... (Interruptions) The idea to constitute this university came from Ladakh Autonomous Hill Development Council, Leh and Kargil. ... (Interruptions) 110 acres of land has also been

provided by the local administration. ... (Interruptions) After the formation of this university, other students of this country will get an opportunity to know the specialty of Ladakh, Leh and Kargil and have an opportunity for emotional integration. ... (Interruptions) In the Union Territory of Jammu and Kashmir itself, there existed a Central University in Jammu and a Central University in Srinagar before. ... (Interruptions) After this decision of today, a Central University will be established by the name of Sindhu Central University in Ladakh, Kargil or Leh. ... (Interruptions)

Mr. Chairperson Sir, I have brought this bill before the house for consideration so that this august house may grant permission to this major policy and the aspirations of Ladakh could be fulfilled. Thank you. ... (Interruptions)

[Translation] HON. CHAIRPERSON: The motion was moved:

"That the Bill further to amend the Central Universities Act, 2009, be taken into consideration.""

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury, do you want to say anything?

... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: From the day of commencement of this Session, we have been demanding to repeal three anti-farmer... *laws. ... (Interruptions) Since the beginning, we have been opposing inflation and the huge increase in oil prices and have been requesting to hold discussion on this matter. ... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Adhir Ranjan, we also have been wanting discussion from the commencement of the session, but you people are not allowing the discussion to take place ... (Interruptions)

HON. CHAIRPERSON: The question is:

"That the Bill further to amend the Central Universities Act, 2009, be taken into consideration.""

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: Now the House will consider the bill clause- wise

... (Interruptions)

HON. CHAIRPERSON: The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister, now please move the motion for passage of the Bill.

... (Interruptions)

SHRI DHARMENDRA PRADHAN: Mr. Chairperson Sir, I beg to move:

"That the Bill be passed."

HON. CHAIRPERSON: The question is:

"That the Bill be passed.""

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. on Monday, the 9th August, 2021.

12.24 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 9, 2021/Sravana 18,1943 (Saka).

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Seventeenth Edition)